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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

NOTIFICATION No. 4 (RE-2005)/2004-2009
NEW DELHI DATED THE 30th May, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009 updated as on 31st March 2005.:

1. Para 2.47 shall be amended to read as under:-

Easing Of

Documentation Requirement

2.47. Pending the finalisation of Single Common Document(SCD)for international trade, the Government Departments dealing with exports and imports will honour the permission/license/certificate issued by the other Government departments based on the verification of the export documents Like shipping bill, bank realization certificate, Packing list, bill of lading etc .and will not insist upon fresh submission of these documents.

2. Para 4.1.4 shall be amended to read as under:

“Advance Licence is issued for duty free import of inputs, as defined in paragraph 4.1.3 subject to actual user condition. Such licences are exempted from payment of basic customs duty, additional customs duty, education cess, antidumping

duty and safeguard duty, if any. However, the imports for supplies covered under paragraph 8.2(i) and (j) will not be exempted from the payment of applicable anti-dumping and safeguard duty if any".

These issues in Public interest.

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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